

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 539 of 1999.

Dated this Monday, the 16th day of December, 2002.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

Natubhai Govindji Patel,
Telephone House, 2nd floor,
V.S. Marg, Mumbai - 400 028
(Residing at A-10, Omshri
Alkapuri, Jayaraj Nagar,
Link Road, Borivali (W),
Mumbai - 400 092.

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Applicants.

(By Advocate Shri B. Ranganathan)

VERSUS

1. Union of India through
The Chairman, Telecom
Commission, Ashoka Road,
New Delhi - 110 001.
2. The Chief General Manager,
MTNL Telephone House,
15th Floor, V.S. Marg,
Mumbai - 400 028.
3. The General Manager (Admn.),
MTNL Telephone House,
14th floor, V.S. Marg,
Dadar (W), Mumbai 400 028.

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Respondents.

(By Advocate Shri K.R. Yelwe for
Shri V. S. Masurkar)

ORDER (ORAL)

PER : Shri S. L. Jain, Member (J).

The Applicant in this case has come up to the Tribunal seeking the relief for direction to the Respondents to pay to Applicants arrears and dues alongwith interest for the period of suspension from 16.07.1985 till its revocation on 28.04.1998. Consequential benefits are also sought.

SLJ

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2. It is important to note that Applicant, at the time of suspension was officiating as Assistant Engineer. The Applicant states that he has been promoted to Group 'A' ITS post w.e.f. 09.02.1999. He was suspended from 16.07.1985 till the decision of the Court in criminal case and was reinstated when his suspension order was revoked on 28.04.1998 (Annexure A-1) vide order dated 04.08.1998. The period of suspension was allowed to be treated as that of duty for all purpose.

3. The Respondents have stated in para 8 of the Written Statement that details of the pay and allowance amounting to Rs. 4,19,484.00 were calculated out of which an amount of Rs. 2,78,000.00 was ordered to be deposited in G.P.F. and for Income Tax purpose (provisional) an amount of Rs. 1,00,000/- was left for. Rs. 41,484.00 were paid by cheque dated 20.08.1999.

3. The Applicant's grievance is that details of the said calculations has not been supplied by the Respondents.

4. In the circumstances, it is ordered that details of the said provisional calculation or any final calculation be supplied to the Applicant on his application by the Respondents within one month from the date of receipt of application. The O.A. is disposed of. No order as to costs.

SL Jain
(S.L. JAIN)
MEMBER (J).

B Bahadur

(B.N. BAHADUR)
MEMBER (A).

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